CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.107 of 2001 IN OA No1129 of 2000.

New Delhi this the 06th day of May, 2010

HON'BLE DR. RAMESH CHANDRA PANDA, MEMBER (A) HON'BLE DR. DHARAM PAUL SHARMA, MEMBER (J)

Binda Das S/o Puran Das, R/o F-297, Budh Nagar, Inder Puri, New Delhi.

(None present)

.... Applicant

VERSUS

- Dr. Punjab Singh,
 Director,
 IARI, PUSA, New Delhi.
- 2. Shri R.S. Bhandari, Secretary, ICAR, Krishi Bhawan, New Delhi.

..... Respondents

(None present)

ORDER (ORAL)

Dr. RAMESH CHANDRA PANDA, MEMBER (A):

In a batch of three OAs decided together by the Tribunal on 8.11.2000, the respondents were directed to promote the applicants as per procedure and law and to hold a review DPC for the said purpose. The respondents moved the Writ Petition No.3391/2001 before the Hon'ble High Court where the operation of this Tribunal's order dated 8.11.2000 was stayed.

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- 2. In the meanwhile, the Contempt Petition that was which moved, which was considered by the Tribunal and vide its order dated 11.9.2001, the CP has been placed sine die. As on date the status of the said Writ Petition is not known. Further, from the date of order dated 11.9.2001 till date, neither the CP has been revived nor any status of the Hon'ble High Court's order has been brought forward before this Tribunal to take further decision.
- 3. In view of the above facts, the CP is closed with liberty to the applicant to agitate in appropriate forum in appropriate proceedings if situation arises in future and as may be advised.

(Dr.DHARAM PAUL SHARMA) (Dr. RAM)

(Dr. RAMESH CHANDRA PANDA)

Member (A)

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